

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 22
C.P.(IB)-3591(MB)/2018

IN THE MATTER OF:

Ultratech Cement Limited
V/s
Waterfront Buildcon LLP

.... Petitioner/Applicant

.... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE. ACTG. PRESIDENT

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Khushboo Rohra, Adv.

For the Respondent

None

ORDER

There is no representation from the side of the Corporate Debtor even though the Director of the Corporate debtor was present and promised to make the payment. The Respondent is set ex-parte. List the matter for hearing on **12.07.2021**.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(SHYAM BABU GAUTAM)
MEMBER (TECHNICAL)

28.06.2021
AARTI